

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 3/2015, I.A. 4/2015, I.A. 5/2015 in Petition(s) for Special
Leave to Appeal (C) No.2113/2011

(Arising out of impugned final judgment and order dated 27/09/2010
in CMWP No. 7335/1987 passed by the High Court of Judicature at
Allahabad)

SMT JAI SHREE DEVI (D) AND ORS. Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(for substitution of deceased petitioner and c/delay in filing
substitution appln. and deletion of the name of petitioner)

Date : 13/05/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRAFULLA C. PANT
[IN CHAMBERS]

For Petitioner(s) Mr. Tabrez Malawat, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Mr. Manoj Kumar, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Ms. Shalini Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing substitution application is condoned.
I.A. No.2-application for substitution is allowed.
I.A. No.5/2015 for deletion of the name of the
petitioner No.2 is allowed.

The learned counsel for the petitioners prays for and
is allowed four weeks' time to remove the defects as pointed
out by the Registry and for filing the copy of Resolution for
bringing on record the legal representatives of petitioner

Signature Not Verified

Nos.3 & 4.

Digitally signed by
Rajni Mukhi
Date: 2015.05.14
14:02:46 IST
Reason:

(Rajni Mukhi)
Sr. P.A.

(Pardeep Kumar)
AR-cum-PS

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VERSUS

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Respondent(s)

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